GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:7150 ANSWERED ON:21.05.2012 CIVILIAN STAFF IN CANTEENS Bishnoi Shri Kuldeep

Will the Minister of DEFENCE be pleased to state:

- (a) whether the recommendations of the Sixth Pay Commission have not been implemented for the civilian staff working in the Military Canteens;
- (b) if so, the reasons therefor;
- (c) whether the Government proposes to extend the said pay benefits to the civilian staff; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 7150 FOR ANSWER ON 21.5.2012

The civilian staff working in Military Canteens, which are generally known as Unit run Canteens (URCs), are getting paid as per the rules regulating the terms and conditions of the services of the civilian employees of URCs, issued by Army Headquarters. These rules were made as per the directions of Hon'ble Supreme Court of India dated 4th January 2001, in the case of Union of India Vs M. Aslam and others.

Moreover, it has been held by the Hon'ble Supreme Court, in its Order dated 28.4.2009, in the case of R.R. Pillai Vs Commanding Officer HQ SAC (U), that employees of URC are not Government Servants. Thus, the recommendations of the Sixth Pay Commission are not applicable for the civilian staff working in Military Canteens.